

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 28th June, 2024 is published together with Statement of Objects and Reasons for general information:—

**L.A Bill No. 23 of 2024**

**A Bill further to amend the Tamil Nadu Urban Local Bodies Act, 1998.**

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-fifth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Urban Local Bodies (Amendment) Act, 2024. Short title and commencement.

(2) It shall be deemed to have come into force on the 15<sup>th</sup> day of March 2024.

Tamil Nadu Act 9 of 1999.

2. In section 3 of the Tamil Nadu Urban Local Bodies Act, 1998,— Amendment of section 3.

(1) in sub-section (1), in clause (c), for the expressions “three lakhs” and “thirty crores of rupees”, the expressions “two lakhs” and “twenty crores of rupees” shall, respectively, be substituted;

(2) after sub-section (1), the following sub-section shall be inserted, namely:—

“(1-A) Notwithstanding anything contained in sub-section (1), the Governor may, by notification, having regard to the percentage of employment in non-agricultural activities, the economic, historic or touristic importance or such other factors as he deems fit, declare his intention to constitute any local area as a town panchayat, a municipal council or a municipal corporation, as the case may be.”.

(3) in sub-section (2), in clause (b), after the expression “under sub-section (1)”, the expression “or under sub-section (1-A)” shall be inserted.

**STATEMENT OF OBJECTS AND REASONS.**

As per clause (c) of sub-section (1) of section 3 of the Tamil Nadu Urban Local Bodies Act, 1998 (Tamil Nadu Act 9 of 1999), any local area where the population is estimated at not less than three lakhs and the annual income of not less than thirty crores of rupees, apart from having such other factors specified therein, may be constituted as a municipal corporation. However, in view of the historical importance and pilgrimage attraction of the local areas comprising Karaikkudi, Tiruvannamalai, Pudukottai and Namakkal municipal councils whose population is less than three lakhs, the intention to constitute the said municipal councils as the municipal corporations have been declared under clause (c) of sub-section (1) of section (3) of the said Tamil Nadu Act 9 of 1999 *vide* Notification issued in the *Tamil Nadu Government Gazette*, dated the 15<sup>th</sup> March 2024.

2. Subsequently, it has been brought to the notice of the Government that in many of the district headquarters, historical important towns and pilgrimage towns having less than the prescribed population and income limit, there is a continuous vertical growth because of robust urbanisation and there is a need for better infrastructure facility including advance disposal facility for solid and liquid waste, necessitating to declare such local area as a town panchayat, municipal council or a municipal corporation, as the case may be. But, the population and income criteria specified in sub-section (1) of section 3 of the Tamil Nadu Act 9 of 1999 for declaring such local area as a town panchayat, municipal council or a municipal corporation remain as a hindrance to declare such area as a town panchayat, municipal council or a municipal corporation, as the case may be. Hence, it is considered to make a suitable provision for declaring such local area as a town panchayat, municipal council or a municipal corporation, as the case may be, by the Government, irrespective of the population and income criteria specified therein.

3. The Government have, therefore, decided to amend the Tamil Nadu Urban Local Bodies Act, 1998 (Tamil Nadu Act 9 of 1999) suitably for the purposes.

4. The Bill seeks to give effect to the above decision.

**K.N. NEHRU,**  
*Minister for Municipal Administration.*

Secretariat,  
Chennai-600 009,  
28th June 2024.

**K. SRINIVASAN,**  
*Principal Secretary.*